

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the **Hon'ble Shri. Justice Sandeep K. Shinde** has issued the following directions :

1. No mentioning of matters shall be allowed for any reason.
2. The Circulation praecipis for ad-interim/interim reliefs and/or for extension as well for speaking to the minutes, if any and/or for any other urgent reliefs shall be moved along with the copy of such orders with the Associate/ Court Sheristedar **before 11:00 am.** Such matters will be listed **upon the production board at 4.00 pm. on the next day.**
3. Parties moving for continuation of **extension of ad-interim/interim orders** shall move the Hon'ble Court **two days prior the day of expiration of such orders.**
4. It is observed by the Hon'ble Court that reasons for moving such praecipis are not mentioned. In view thereof Hon'ble Court is pleased to direct that in the event of no urgency mentioned matters will not be circulated, which please take note.

Dated this 21st January 2019.

By order,

Sd/-
(A.M. Chandekar)
Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I),
High Court, A.S., Bombay